

(19)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. 97/91

New Delhi, dated the 19th April, 1994.

Hon'ble Sh.N.V.Krishnan, Vice Chairman(A)

Hon'ble Sh.B.S. Hegde, Member(Judicial)

Dr.V.K. Gupta,  
residing at No .P-6,  
Central Government Quarters,  
Haddows Road, Madras-600006

...Applicant

(Applicant present in person)

Versus

1. Union of India, represented by  
Secretary to Government, Ministry  
of Finance, Deptt.of Revenue,  
North Block, New Delhi-1
2. Chairman, Central Board of Direct Taxes,  
Ministry of Finance, Deptt.of Revenue,  
North Block, New Delhi-1
3. U.P.S.C. represented by its Chairman,  
Dholpur House, Shahjahan Road, New Delhi

...Respondents

(By Advocate Sh. V.P.Uppal )

ORDER(ORAL)

(Hon'ble Sh. N.V.Krishnan, Vice Chairman(A)

When this case came up for final hearing to day, the applicant submitted that the relief sought by him in this O.A. has been considered by the Government and order No.41/94 dated 30.3.94 has been issued which gives him practically the relief sought. He has produced a copy of the same, for our perusal which is kept on record. His only grievance is that, though he is deemed to be

promoted as Commissioner of Income Tax w.e.f 10.2.1987, he has not been given pay and allowance on that post from that date. In this regard, he has filed a representation dated 31.3.1994 before the first respondent i.e. Secretary to the Govt. of India, Ministry of Finance (Department of Revenue) New Delhi requesting that appropriate orders be passed in this regard. The applicant states that he would be satisfied, if the OA is disposed of with a direction to the respondents to dispose of this representation.

2. The learned counsel for the respondents pleaded that he has no instructions in this regard. A copy of the order dated 30.3.1994 and the representation dated 31.3.94 have been given to him today by the applicant. In the circumstances, Sh. V.P. Uppal has no objection if the OA disposed of in the above manner.

3. In the circumstances, we are of the view, that in the light of the submission made by the applicant, this OA itself can be disposed of with a direction to the respondents to dispose of the applicants representation dated 31.3.94 referred to above regarding granting of arrears of pay from the date of his notional promotion from 10.2.1987. We do so. This shall be done, within a period of four months from the date

of receipt of a copy of this order under intimation to the applicant. If he is aggrieved by any order passed by the respondents, it is open to him to seek redress as may be advised in accordance with law.

4. OA disposed of as above.

(B.S. Hegde)

Member (J)

*N.V.Krishnan*  
(19.4.89)

(N.V.Krishnan)  
Vice Chairman (A)

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